GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:2009 ANSWERED ON:22.11.2010 FTAS WITH COUNTRIES

Ganeshamurthi Shri A.; Hegde Shri Anant Kumar; Reddy Shri K. Jayasurya Prakash; Singh Shri Dhananjay; Tagore Shri Manicka

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the countries with which India has entered into Free Trade Agreements (FTAs) so far;
- (b) whether the Union Government proposes to enter into FTAs with some more countries;
- (c) if so, the details thereof alongwith the action plan and the priority areas identified in this regard;
- (d) whether the Government has made any assessment regarding the impact of these FTAs on the domestic industries and farmers and if so, the details thereof;
- (e) whether the Government has framed FTAs rules for prevention of trade diversions and protection of domestic industry;
- (f) if so, the details thereof and the reasons therefor; and (g) if not, the time by which such rules are likely to be framed?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) India has entered into Free Trade Agreements (FTAs) and Preferential Trade Agreements with the following countries:
- (i) Free Trade Agreements:
- SN Name of the Partner country/ies Date of Date of Implementation Agreement Signing
- 1 India-Sri Sri Lanka 28th March, 2000 Lanka FTA December.
- 2 Agreement Pakistan, Nepal, Sri 4th January, 1st January, 2006 on SAFTA Lanka, Bangladesh, 2004 (Tariff concessions Bhutan and the Maldives implemented from 1st July, 2006
- 3 Revised Agreement Nepal 27.10.2009 27.10.2009 of Cooperation between Government of India and Nepal to control unauthorized Ntrade

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4 India-Bhutan Agreement Bhutan 17.1.1972 Renewed periodically, on Trade Commerce and with mutually agreed Transit modifications.
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5 India- Thailand FTA- Thailand 1.9.2004 1.9.2004 Early Harvest Scheme (EHS)

6 India-Singapore Singapore 29.6.2005 1st August, 2005 Comprehensive Economic Cooperation Agreement (CECA)

7 India-ASEAN Brunei, Cambodia, 13.8.2009 1.1.2010
Comprehensive Indonesia, Laos,
Economic Malaysia, Myanmar,
Cooperation Philippines,
Agreement Singapore,
(CECA) - Thailand
only part and Vietnam
dealing with
Trade in Goods
signed

8 India-S. Korea S. Korea 7.08. 2009 1.1.2010 Comprehensive Economic Partnership Agreement (CEPA)

(ii) Preferential Trade Agreements:

SN Name of the Partner country/ies Date of Signing Date of Implementation Agreement of the Agreement of the Agreement

- 1 Asia Pacific Bangladesh, China, July, 1975(revised 1st Nov,1976 Trade India, Republic Agreement signed on Agreement of Korea, Sri Lanka 2nd November, 2005 (APTA)
- 2 G S T P Algeria, Argentina, April, 1988 April,1989 Bangladesh, Benin, Bolivia, Brazil, Cameroon, Chile, Colombia, Cuba, Democratic People's Republic of Korea, Ecuador, Egypt, Ghana, Guinea, Guyana, India, Indonesia, Iran, Iraq, Libya, Malaysia, Mexico, Morocco, Mozambique, Myanmar, Nicaragua, Nigeria, Pakistan, Peru, Philippines, Republic of Korea, Romania, Singapore, Sri Lanka, Sudan, Thailand, Trinidad and Tobago, Tunisia, Tanzania, Venezuela, Viet Nam, Yugoslavia, Zimbabwe)
- 3 India-Afghanistan Afghanistan 6th March, 2003 May, 2003
- 4 India-MERCOSUR 25th January, 2004 Implemented w.e.f. June 1, 2009.
- 5 India-Chile Chile 8th March, 2006 September, 2007
- (b) and (c) Yes, Sir, following is a list of the countries with whom India is negotiating Free Trade Agreements and details of such negotiations:

SN Name of the Partner country/ies Details Agreement

1 India- Japan CEPA Japan Negotiations completed.

The proposed agreement
covers the areas of Goods,
Services, Investment,
Intellectual Property

2 India-EU BTIA Austria, Belgium, Bulgaria, Negotiations launched on
 Cyprus, Czech Republic, Denmark, 28th June 2007 in the areas
 Estonia Finland, France, Germany, of Goods, Services,
 Greece, Hungary, Ireland, Italy, Investment, Sanitary
 Latvia, Lithuania, Luxembourg, and Phyto-sanitary
 Malta, Netherlands, Poland, Measures, Technical
 Portugal, Romania, Slovakia, Barriers to Trade,
 Slovenia, Spain, Sweden, Trade Facilitation
 United Kingdom and Customs
 Cooperation,
 Competition,
 IPR & GIs. etc

- 3 India-ASEAN CECA- Brunei, Cambodia, Indonesia, Negotiations on Trade Services and Laos, Malaysia, Myanmar, in Services and Investment Investment Philippines, Singapore, are under way. Agreement Thailand and Vietnam
- 4 India Sri Sri Lanka FTA in goods implemented from Lanka CEPA March 2000. Negotiations on Investments and Services underway.
- 5 India-Thailand CECA Thailand Early Harvest Scheme on 82 items implemented.

 Negotiations for Comprehensive Economic Cooperation Agreement underway.
- 6 India-Malaysia CECA Malaysia Negotiations for Comprehensive Economic Cooperation Agreement underway.
- 7 India-Mauritius CECPA Mauritius Negotiations for a
 Comprehensive Economic
 Cooperation Agreement
 are at a standstill
 since the tenth
 round held on
 October, 2006.
- 8 India EFTA BTIA Iceland, Norway, Liechtenstein and Switzerland Negotiations for Comprehensive Economic Cooperation Agreement underway.
- 9 India-New Zealand FTA/CECA New Zealand Economic Cooperation Agreement underway.

- 10 India -Israel FTA Israel Negotiations for Comprehensive Economic Cooperation Agreement underway.
- 11 India-Singapore CECA Singapore Negotiations for Comprehensive Economic Cooperation Agreement underway.
- 12 India-SACU PTA South Africa, Negotiations for Comprehensive Botswana, Lesotho, Economic Cooperation Agreement Swaziland and Namibia underway.
- 13 Indian Mercosur PTA Argentina, Brazil, The existing agreement is being Paraguay and Uruguay expanded by widening product coverage and deepening preferences
- 14 India -Chile PTA Chile The existing agreement is being expanded by widening product coverage and deepening preferences.
- 15 BIMSTEC CECA Bangladesh, India, Negotiations for Comprehensive Myanmar, Sri Lanka, Economic Cooperation Agreement Thailand, Bhutan underway. and Nepal
- and Yemen.

16 India-GCC Saudi Arabia, Negotiations for Comprehensive Economic Cooperation Agreement Agreement Bahrain, Qatar underway. Negotiations for Comprehensive

17 India -Canada FTA Canada Comprehensive Economic Cooperation Agreement started in Nov 2010.

Negotiations for a

- (d) Before entering into negotiations with its trading partners, studies are undertaken internally, as well as through the joint study groups to evaluate the feasibility of the proposed FTAs, including their impact on the domestic industry. Consultations are also held with the domestic stakeholders including the Apex Chambers of Commerce and Industry, industry associations as well as the administrative Ministries and Departments.
- (e) to (g) Yes. All of India's major Free Trade Agreements incorporate a number of provisions to protect the interest of domestic industry and also prevent products from third countries taking advantage of the FTA. The chapter on Rules of Origin ensures that only goods produced in the FTA partner country qualifies for benefits under the FTA when imported into India. These Rules also ensure that raw material and other inputs to a production process coming from a non partner country are sufficiently processed in the FTA partner country before being exported to India.

Free Trade Agreements also protect items considered sensitive by retaining them in the sensitive/ negative lists of items on which

limited or no tayiff concessions are greated in addition in cose of current in impo	eta and injuny to the demontic industry. India can
limited or no tariff concessions are granted. In addition, in case of surge in imposuspend or withdraw the tariff concessions to a product taking recourse to measures	s such as anti-dumping and safeguards.